

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, AT- KOLKATA

Interlocutory Application no 35 /2026

(Arising out of ORIGINAL APPLICATION NO. 142/2025/EZ)

IN THE MATTER OF :-

Manas Ranjan Barik & and another ..... APPLICANTS

VRS.

State of Odisha & others .....RESPONDENTS

Show Cause Affidavit on behalf of M/s Akhandaleswar Stone Crusher (Respondent- 11) represented by its proprietor Sri Adikanda Biswal before the Hon'ble National Green Tribunal, Eastern Zone Bench at- Kolkata.

Legal Practitioner:-Mr.Ajit Kumar Sahoo, Adv, Sri Gopal Krushna Nanda Adv. and Sri Gopal Prasad Jena, Advocate Odisha High Court, Cuttack.

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Cuttack

Date 30.05.26

Advocate for Respondent-11  
Akhandaleswar Stone Crusher

EMAIL: GOPALPRASADJENA@ROCKET MAIL.COM  
Ph - 9437632218

**AJIT KUMAR SAHOU**  
Advocate  
**ORISSA HIGH COURT**  
E.N. No-O-91/1999  
Mob-9437378527



BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, AT-KOLKATA

ORIGINAL APPLICATION NO. 142/2025/EZ

IN THE MATTER OF :-

Manas Ranjan Barik & and another ..... APPLICANTS

VRS.

State of Odisha & others .....RESPONDENTS

Show cause reply by the respondent no 11 to the I.A - / 2026

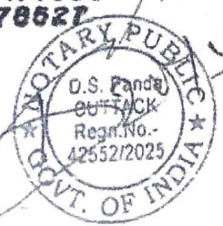
I, Sri Adikanda Biswal aged about 70 years son of Late Udaya Nath Biswal of at present At- Malyani Po- Kharadiha Ps -Nilgiri Dist- Balasore Proprietor of M/s Akhandaleswar Stone Crusher Respondent-11 in the present Original Application do hereby Solemnly Affirm as follows:-

2.That Deponent is Respondent-11 and the proprietor of M//s Akhandaleswar Stone Crusher.

3.That Deponent has gone through the Interlocutory Application I.A 25/2026 arising out of O.A no 142/2025/EZ filed by Applicants and has understood the contents thereof. Being acquainted with the facts of the case and contents of the Petition, Deponent is filing this Affidavit.

4.That the Applicants have filed the Interlocutory Application with prayer to direct the District Magistrate Balasore to seal the crusher unit of the Respondent no 11 existing over plot no 4108/627 and to

AJIT KUMAR SAHOO Advocate ORISSA HIGH COURT E.N. No-O-91/1999 Mob-9437378627



Adikanda Biswal

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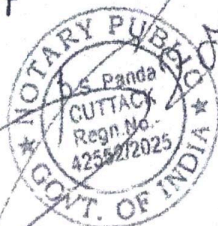
disconnect the electricity connection of the respondent Unit. Further direct the Respondent no -7 Deputy Director of Mines Bhadrak Circle to assess the quantum of morum and stone excavated by the Respondent no- 11.

5. That the inspection report dt 09.01.26 conducted by the State pollution Control Board pointed some deficiencies which have been rectified in the mean time. On the basis of the inspection report dt 09.01.26 one show cause notice was issued on 13.01.26 against Respondent -11 and the Respondent no 11 submitted the compliance report on 29.01.26. The unit thereafter was further inspected on 23.02.26 and the inspection report was submitted on 27.02.26. But without any further opportunity on the same date i.e on 27.02.26 one order regarding revocation of the consent to operate granted on dt 08.04.26 was passed. Thereafter Respondent -11 has submitted compliance report on 06.03.26 rectifying all deficiencies with request for further inspection and the unit has also been further inspected more than twice and the matter is under active consideration of the SPCB . So the question of sealing of the unit and disconnection of electricity does not arise.

6. That it is humbly submitted by the Respondent-11 that Respondent -11 is not extracting any morum for last 26 years. There are no extraction of morum from any Govt. Land nor extraction of Morum from the land belonging to Respondent. When there was extraction of morum it was being extracted with due permission of authorities. Since at present there is no extraction of morum, the assessment of

Ajit Kumar Sahoo

**AJIT KUMAR SAHOO**  
Advocate  
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Mob-9437378527



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damage does not arise. The report also state that there was extraction 4-5 years back. It is submitted that for last 26 years there has been no extraction of morum.

7. That the inspection report dt 09.01.26 reported that 5 nos. of spraying nozzles were provided at belt conveyor- 2,3,4,6,10 for suppression of dust.

It is submitted that due to boulder impact there was damage to PVC Joints which has been rectified in the mean time and compliance has been submitted.

8. That the inspection report dt 09.01.26 further reported that the stack attached to DG-Set was found disconnected from the duct line.

It is submitted that the DG-Set was temporarily disconnected during annual maintenance/servicing prior to inspection which have been rectified. DG set has been re-connected to duct line and compliance has also been submitted in this regard.

9. That after submission of the compliances by the Respondent -11 before the SPCB, the unit was again inspected on 23.02.26 and in the inspection report it has been reported as follows;-

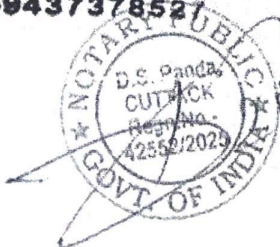
(i) The house keeping was found not adequate as dust deposition was observed every- where.

(ii) The compliance with the guidelines of CPCB was not adequate.

(iii) The unit has provided water spaying arrangement at Jaw Crusher 1 st B.C, 2<sup>ND</sup> B.C, 3<sup>RD</sup> B.C, 4 TH B.C and 6 th B.C. Spraying nozzle

has been dismantled as reported.

**JIT KUMAR SAHOO**  
Advocate  
RISSA HIGH COURT  
E.N. No-O-91/195  
Mob-9437378527



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In this regard it is submitted that there was earlier non-operation of one spraying nozzle due to boulder impact which was rectified. There is no deficiencies at present in this regard.

(iv) Wind breaking walls of adequate height shall be maintained along with conveyors to avoid spreading of crusher Dust.

In this regard it is submitted that Green belt was developed along the boundary wall prior to grant of CTO and has now been resized and reinforced with green net.

(v) Flexible telescopic chutes from Top of the discharge point to ground level should be provided to minimize the fugitive dust emission.

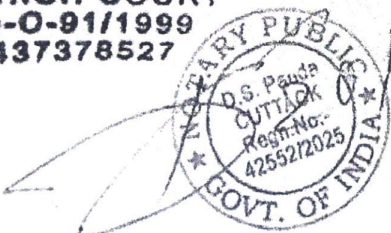
In this regard it is submitted that Chutes have been provided at 1<sup>st</sup> and 2<sup>nd</sup> feeding conveyor screen-1 & 2. There has been no deficiencies in this regard.

(vi) The minimum drop height shall be maintained at discharge chute in order to minimize fugitive dust generation.

In this regard it is submitted that since production conveyor are not at significant height, chutes have been constructed at a lower level from ground to minimize dust dispersion. The finding of the SPCA is that the respondent need to keep the drop height minimum to minimize air borne of the fugitive dust generation which has been already complied. There is no deficiencies in this regard.

(vii)&(viii) Crusher dust generated shall be properly stored and handled to minimize fugitive dust emission.

**AJIT KUMAR SAHOO**  
Advocate  
ORISSA HIGH COURT  
E.N. No-O-91/1999  
Mob-9437378527



Ajit Kumar Sahoo

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In this regard it is submitted that Dusts generated are collected from conveyor system and properly cleaned frequently .The dust generated are mixed with 10mm and 20mm in a designated ratio and used in construction of railway. There are no stack of dust found in the premises. There are no deficiencies in this regard.

Copy of the compliance report dt 29.01.26 and inspection report dt 27.02.26 and revocation order dt 27.02.26 and compliance report dt 06.03.26 submitted by Res-11 are filed herewith as **R-11/A-13 Series**.

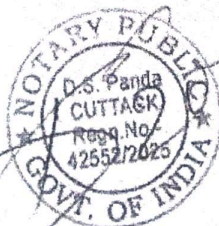
10. That after the inspection report dt 27.02.26 the Respondent -11 also took further step for rectification all the deficiencies and submitted compliances on 06.03.26 and has complied all the deficiencies. The unit has also been further inspected more than twice and the matter is under active consideration of the SPCB ( Res-9). So there is no justification of directing the District Magistrate to seal the unit and disconnect electricity.

11. That in reply to averments of paragraph 1 to 3 of the Interlocutory Application it is submitted that Respondent no -11 has rectified all the deficiencies even before the inspection and also after inspection. The unit has been further inspected by the SPCB and the matter is pending with SPCB for consideration. The averments which are not specifically admitted may be deemed to have been denied.

12. That in reply to averments of paragraph 4 of the Application it is submitted that after the revocation order dt 27.02.26, Respondent no - 11 rectified the deficiencies and the plant has been inspected twice and the matter is pending for consideration of the State pollution Control

D2: Kanta Biswal

**AJIT KUMAR SAHOU**  
Advocate  
**ORISSA HIGH COURT**  
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Mob-9437378527



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Board. The unit is not in operation at present. After revocation order the production has been stopped. The internal maintenance work is being carried backside of the unit which has no connection with production of the unit. It is submitted that there is no production in the unit.

13. That in reply to averments of paragraph 5 it is submitted that there is no justification of disconnecting Electricity and Respondent -11 has complied all the deficiencies but the unit is not in operation at present.

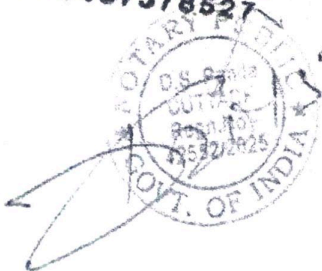
7. That in reply to averments of paragraph 6 to 12 it is submitted that the averments in the above paragraphs are repetition of facts mentioned in the original Application for which detail counter has been submitted and it is not Jungle land. Respondent -11 is purchaser of the land on payment of due consideration and with due permission.

14. That the Interlocutory Application is not maintainable and liable to be rejected in limine. Applicants are in un-authorized occupation of Govt. lands for which there is notice by the authorities for eviction. So the Applicants have filed the present Application with malafide intention against the Respondent -11

15. That the facts stated above are true to the best of my knowledge and belief and based on information and record and nothing materials have been concealed from and the answering Respondent -11 reserve the right to file any further Affidavit as and when required by the

Hon'ble Tribunal.

**AJIT KUMAR SAHOO**  
Advocate  
**ORISSA HIGH COURT**  
E.N. No-O-91/1999  
Mob-9437378527



*Pratik Kumar Sahoo*

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16. That in view of the facts mentioned above, the Hon'ble Tribunal may graciously be pleased to pass any order/orders as it deems fit in the interest of Justice and in the facts and circumstances of the case.

*Gopal Prasad Jena*  
Identified by Advocate

*Adikanda Biswal*  
DEPONENT

VERIFICATION

I, Sri Adikanda Biswal aged about 70 years son of Late Udaya Nath Biswal of at present At- Malyani Po- Kharadiha Ps -Nilgiri Dist- Balasore Proprietor of M/s Akhandaleswar Stone Crusher Respondent-11 do hereby verify and state that;-

1. That the contents of the above Affidavit are true and correct to the best of my knowledge and based on records available and no facts and materials have been concealed from.

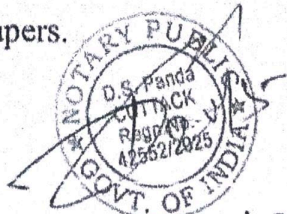
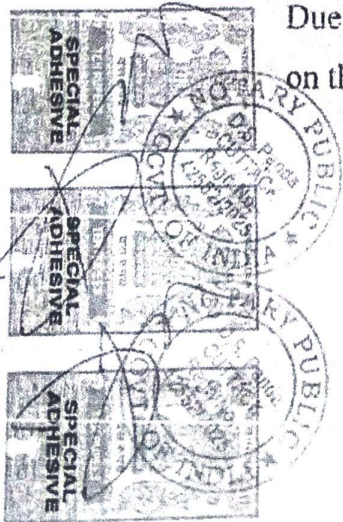
2. That the facts stated above are true to the best of my knowledge and based on record.

*Gopal Prasad Jena*  
Identified by Advocate

*Adikanda Biswal*  
VERIFICANT

CERTIFICATE

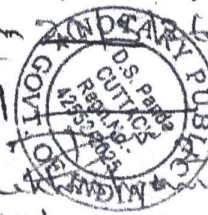
Due to non-availability of cartridge papers this counter has been typed on thick white papers.



*Gopal Prasad Jena*  
Advocate

*GOPAL PRASAD JENA*  
OR - 384-84  
PH - 9437632818

The above named Depond Adikanda Biswal is identified by G.P. Jena Adv.



*D. S. Panda*  
Notary, Cuttack

To  
 The Regional Officer  
 State Pollution Control Board, Odisha  
 (Dept. of Forest & Environment, Govt. of Odisha)  
 Plot No. 1602, Ganeswarapur  
 Balasore - 756019

R-11/A-13 series

**Subject:** Reply to Show Cause Notice vide Letter No. 177/CoN-687 dated 13.01.2026

Dear Sir,

I, **Sri Adikanda Biswal**, Proprietor of **M/s Akhandaleswar Stone Crusher**, located at *At-Malyani, PO-Khanadiha, Dist-Balasore-756041*, am operating the stone crusher unit under the Consent to Operate (CTO) granted vide your Letter No. 1436 dated **08.04.2025**, valid up to **31.03.2026** with an approved production capacity of **2,00,000 MT per annum**.

This is in reference to your inspection carried out on **09.01.2026** in connection with **O.A. No. 142/2025/EZ (Manoranjan Barik & Anr. vs State of Odisha)** and the subsequent **Show Cause Notice** issued vide your Letter No. 177 dated **13.01.2026**, wherein special conditions and compliance status were mentioned. The point-wise compliance details are submitted below for your kind consideration:

**1. Signboard / Display Board:**

A signboard of size **4 ft × 4 ft** displaying the unit name, proprietor name, plot number, and full address has now been installed on the main road near the entry gate, ensuring clear visibility.

**2. Sanitation & Drinking Water Facilities:**

Six (6) toilets and bathrooms, two (2) bore wells, and two (2) RO water purifiers of **30 LPH capacity** have been provided for workers and are maintained in proper working condition.

**3. Green Belt Development:**

The green belt was developed along the boundary prior to grant of CTO and has now been resized and reinforced with a new green net.

**4. Water Sprinkling for Dust Suppression:**

Water sprinkling is being carried out daily inside the premises and on the public road up to Podasul Market using water tankers. The number of water tankers has been increased from **3 trips to 6 trips per day** to ensure adequate dust suppression.

**5. Dust Extraction / Suppression System:**

Adequate dust suppression systems are provided at all dust-generating points. Earlier partial non-operation due to damage of PVC joints caused by boulder impact has been rectified. Water spraying arrangements are now functional at **Jaw Crusher, 1st BC, 2nd BC, 3rd BC, 4<sup>th</sup> BC, 6<sup>th</sup> BC**.

**6. Wind Breaking Wall:**

The wind-breaking wall, which was earlier constructed, had been partially

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damaged due to accidental loader impact. It has now been fully reconstructed to adequate height as per your directions.

- ✓ 7. **Flexible Telescopic Chutes:**  
Since the production conveyors are not at significant height, chutes have been constructed at a lower level from ground to minimize dust dispersion.
8. **Internal Road Maintenance:**  
Regular cleaning and wetting of internal roads is being carried out with sufficient water tankers to prevent dust accumulation.
9. **Metallic Roads:**  
Metallic roads inside the premises, which were constructed earlier, have been repaired and resized.
- ✓ 10. **Dust Generation & Disposal:**  
Dust generated during production is collected daily from the conveyor system and disposed of regularly. Soiled waste generated at **Conveyor No. 11** is cleaned frequently and dumped beside the crusher land.
- ✓ 11. **Spraying Nozzles:**  
All spraying nozzles are operational, and adequate water supply is ensured at all dust-generating points.
- ✓ 12. **DG Set Stack:**  
The DG set stack was temporarily disconnected during servicing prior to inspection due to abnormal engine noise. Necessary repairs have been completed, and the stack has been reconnected to the duct line.
- ✓ 13. **Morrum Excavation:**  
Morrum excavation is not carried out within the crusher premises. As per local information, the excavation occurred approximately **26 years ago** and will be confirmed during investigation.

Sir, all the above conditions have now been **fully complied with**, and the crusher premises have been **restored and maintained** as per your instructions. The same shall be clearly visible during any future inspection.

**Geotagged photographs** are enclosed herewith for your kind reference and verification.

Kindly consider the above compliance report and oblige.

Thanking you.

Yours faithfully,

**Sri Adikanda Biswal**  
Proprietor  
*M/s Akhandaleswar Stone Crusher*

**For Akhandaleswar Stone Crusher**

✓ *Adi kanda Biswal*  
Proprietor

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INSPECTION REPORT OF M/S AKHANDALESWAR STONE CRUSHER  
AT. MALYANI, PO. KHARADIA, P.S – NILGIRI, DIST: BALASORE

The Stone Crusher unit was inspected on 09.01.2026 in connection with the O.A No. 142/2025/EZ – Manas Ranjan Barik & Anr. Vs State of Odisha & Others. The unit was issued Show Cause Notice vide this office letter No.177, dt.13.01.2026 based on the non-compliance observed during the visit. The unit submitted its reply to the Show Cause Notice received on dated 29.01.2026. The unit was once again inspected on dated 23.02.2026 for verification of status of compliance as submitted vide its reply to Show Cause Notice. The stone crushing unit was found operating during the visit. Sri Srikant Kumar Das, Plant in-Charge and Ganesh Chandra Barik, Maintenance in-charge of the unit were present during the inspection.

M/s Akhandaleswar Stone Crusher has been granted Consent to Operate for production of stone chips of quantity 2,00,000 MT/Annum vide this office letter No. 1436/CTO/687(Expansion) dtd. 08.04.2025 which was valid up to 31.03.2026. The unit operated @98 TPH during the visit though it has the capacity 200 TPH.

Followings were observed during the visit with respect to non-compliance for which the unit has been issued Show Cause Notice.

Sl. No.	Non-compliance observed during the visit on dated 09.01.2026	Compliance made by the unit as submitted in its reply to the show cause notice	Status of compliance as observed during visit on dated 23.02.2026
1	The unit has not displayed the signboard properly. It has written details such as name, address inside the GC sheet gate for which it is not visible from the outside.	A signboard of size 4x4 ft displaying the unit name, proprietor name, plot number and full address has now been installed on the main road near the entry gate, ensuring clear visibility.	Complied
2	The housekeeping practice of the unit was found not adequate as there was accumulation of dust all over the internal roads.	...	The housekeeping practice of the unit was found not adequate as deposition of dust was observed everywhere.
3	The unit shall follow environmental guidelines for stone crushing units of July 2023 issued by CPCB in addition to the following conditions.		The compliance with the guidelines of CPCB was not adequate.

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4	Adequate dust extraction /suppression systems shall be provided & maintained at all transfer points of feeding, jaw crusher, screen, belt conveyors & other dust generating points to minimize fugitive emission in order to maintain the prescribed ambient air quality.	Adequate dust suppression systems are provided at dust generating points. Earlier partial non-operation due to damage of PVC Joints caused by boulder impact has been rectified. Water spraying arrangements are now functional at Jaw Crusher, 1st B.C, 2nd B.C, 3rd B.C, 4th B.C and 6th B.C.	The unit has provided water spraying arrangements at Jaw Crusher, 1st B.C, 2nd B.C, 3rd B.C, 4th B.C and 6th B.C. spraying nozzle has been dismantled as reported.
5	Wind breaking walls of adequate height shall be maintained along the conveyors to avoid spreading of crusher dust emission.	Green Belt was developed along the boundary prior to grant of CTO and has now been retted and reinforced with a green net.	Not complying
6	Flexible telescopic chute from top of the discharge point to ground level should be provided to minimize the fugitive dust emission.	Since production conveyors are not significant height, chutes have been constructed at lower level from ground to minimise dust dispersion.	Chutes has been constructed at 1st and 2nd feeding conveyer of Screen - 1 & 2
7	The minimum drop height shall be maintained at discharge chute in order to minimize fugitive dust generation.	Since the production conveyors are not at significant height, chutes have been constructed at a lower level from ground to minimize dust dispersion.	The unit needs to keep the drop height minimum to minimize air borne of the fugitive dust generation
8	Crusher dust generated shall be properly stored and handled to minimize fugitive dust emission.	Dust generated during production is collected daily from conveyor system and disposed of regularly. Soiled waste generated at Conveyor No -11 is cleaned frequently and dumped beside the crusher land.	Crusher dust generated from the unit is mixed with aggregates of 10 mm & 20 mm in a designated ratio of 60:20:20 known as blanket and which is used in constructional activity in Railway Project. as reported. The unit has stored the dust in a designated area.

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The solid wastes, rejects/dust generated from the point shall be collected and suitably disposed in an environmental sound manner and in no case such wastes shall be disposed of outside its premises.	No specific reply has been submitted.	The dust generated from the crushing activities is mixed with other stone aggregates and used in railway projects.
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## OBSERVATIONS MADE DURING VISIT

## CONCLUSION:

1. The unit has provided hose pipe arrangement fitted with spraying nozzles at jaw crusher and water spraying nozzles at belt conveyer no -1,2,3,4. But in 6th Belt Conveyor, the nozzle has been dismantled as reported. Hose pipe arrangement and water tanker has been provided for cleaning and ground wetting purposes. However, the cleaning and ground wetting was found not being done adequately.
2. Suspended Particulate level was monitored during the visit and it was found exceeding the prescribed standards of  $600 \mu\text{g}/\text{m}^3$ 
  - i) 8 meters away from jaw crusher in NE direction -  $896.0 \mu\text{g}/\text{m}^3$
  - ii) 8 meters away from Cone crusher in SE direction -  $707 \mu\text{g}/\text{m}^3$
3. The stack attached to D.G. Set was found to be adequate.

## RECOMMENDATION:

Under the above circumstances, action as deemed fit may be initiated against the unit.

*Pradeep*  
27.07.2026  
Pradeep Kumar Rout  
Asst. Env. Scientist

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REGIONAL OFFICE LABORATORY  
STATE POLLUTION CONTROL BOARD, ODISHA  
(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)  
Plot No.1602, Ganeswarpur, Balasore -756019.

TEST REPORT

1. (i) Report No. : 41/A A/25 - 26      2 (i). Amendment No. :-----  
(ii) Date : 24.02.2026      (ii). Amendment Date. :----
3. Sample Submitted By : Sri. P. K. Rout AES & Sri S. K. Swain, JLA  
(Name and address) : Regional Office, SPCB Odisha, Balasore.
4. Reference Letter No. :
5. Date of sample receipt: 23.02.2026
6. Sample Description. Water/Air(Ambient/Stack)/Noise (Please put tick mark wherever applicable)
7. Analysis Starting Date-Analysis Completion Date: 23.02.2026 -- 24.02.2026
8. Analysis Results:

(Attached separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/Regulatory limits	Test Method	Sample collected from M/s Akhandaleswar Stone Crusher, Malyani, Kharadiha, Nilgiri Balasore.	
				Result	
				8 mtrs. away from Jaw crusher of NE direction	8 mtrs. away from cone crusher of SE direction
1.	SPM ( $\mu\text{g}/\text{m}^3$ )	600	IS - 5182 (Part-23) - 2006	896.0	707.0

9. Sampling Conducted by :

(a) Date of Sampling : 23.02.2026

(b) Method Used : IS 5182 (P-14) : 2000

(c) Name of Sampler with Designation : Sri. P. K. Rout, AES & Sri S.K. Swain, JLA

----- End of Test Report -----

*S.K. Swain*  
Analysed by JLA  
(Name and designation)

*P.K. Rout*  
Laboratory-in-charge  
(Name and designation)

*[Signature]*  
Regional Officer  
(Name and designation)

Note :

- (i) The results stated above relate only to the items tested.
- (ii) This report shall not be reproduced in full or in part without approval from the in-charge of the laboratory.
- (iii) The laboratory is not responsible for the authenticity of photocopied Test Report.
- (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable regulation.

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Phone: 0674-231110  
 Website: www.spqcb.oriya.gov.in  
 E-mail: spqcb.balasore@ospi.cbboard.ori



REGIONAL OFFICE, BALASORE  
 STATE POLLUTION CONTROL BOARD, ODISHA  
 (FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA)  
 Plot No.1802, Ganowarpur, Balasore -756019, INDIA

No. 771 /CON-687

Date: 27/02/2026  
 By Speed Post/E-mail

**REVOCATION OF CONSENT TO OPERATE-CUM-DIRECTION OF CLOSURE  
 UNDER SECTION 31A OF AIR (P&CP) ACT, 1981 AND  
 AMENDMENT MADE THEREUNDER**

Whereas, you are operating a stone crushing unit namely, "M/s Akhandaleswar Stone Crusher" at Malyani under Nilagiri Tahasil, Dist. Balasore;

And whereas, you have been granted Consent to Operate by the Board for the period up to 31.03.2026 with conditions to strictly comply with;

And whereas, a Show Cause Notice was issued vide this office letter No.177, dt.13.01.2026 as to why Consent to Operate issued vide this office letter No.1436, dt.08.04.2025 shall not be revoked and direction of closure shall not be issued;

And whereas, in response to the Show Cause Notice you have submitted your reply received by this office on dated 29.01.2026 without opting for personal hearing;

And whereas, your unit was inspected by the official of this office on dated 23.02.2026 for verification of the compliance as submitted vide your reply to the Show Cause Notice and Suspended Particulate Matter (SPM) level was also monitored during the visit;


And whereas, it is seen from the report that your compliance with the Show Cause Notice is found not to the satisfaction of the Board and SPM level monitored during visit was found exceeding the prescribed standard. Copy of the inspection report is enclosed herewith for reference.

And whereas, it is concluded that you are operating your stone crushing unit grossly violating the provisions of the Air (P&CP) Act, 1981;

Now therefore, by virtue of power conferred under Section 31A of Air (P&CP) Act, 1981 and amendment made thereunder, the consent to operate granted vide Board's letter No.1436, dt.08.04.2025 is hereby revoked and you are directed U/S 31A of the Air (PCP) Act, 1981 to close down the operation of the stone crusher unit forthwith and report compliance to the undersigned.

To,

Sri Adikanda Biswal, Proprietor  
 M/s Akhandaleswar Stone Crusher  
 At. Malyani, PO. Kharadiha, Dist. Balasore 756041

  
 27/02/2026  
 Regional Officer

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Memo No. \_\_\_\_\_, dt. \_\_\_\_\_ ( By Speed Post/E-mail)

Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information and necessary action.

Regional Officer

Memo No. \_\_\_\_\_, dt. \_\_\_\_\_ ( By Speed Post/E-mail)

Copy forwarded to the Collector & District Magistrate, Balasore for kind information and necessary action. He is requested u/s 31A of Air (P&CP) Act, 1981 to ensure closure of the operation of the stone crusher forthwith. In this connection, the letter No.2762 dtd.13.02.2004 issued by the F&E Deptt., Govt. of Odisha to all Collectors and SPs of the State is enclosed for reference.

Encl: As above.

Regional Officer

Memo No. \_\_\_\_\_, dt. \_\_\_\_\_ ( By Speed Post/E-mail)

Copy forwarded to the Superintendent of Police, Balasore for kind information and necessary action. He is requested u/s 31A of the Air (P&CP) Act, 1981 to implement the direction of closure through the officer in-charge of the local Police Station. In this connection, the letter No.2762 dtd.13.02.2004 issued by the F&E Deptt., Govt. of Odisha to all Collectors and SPs of the State is enclosed for reference.

Encl: As above.

Regional Officer

Memo No. \_\_\_\_\_, dt. \_\_\_\_\_ ( By Speed Post/E-mail)

Copy forwarded to the CEO, TPNODL Corporate Office, Balasore for kind information and necessary action. He is requested u/s 31 (A) of the Air (P&CP) Act, 1981 to disconnect the electricity supply to stone crushing unit forthwith.

Regional Officer

Memo No. \_\_\_\_\_, dt. \_\_\_\_\_ ( By Speed Post/E-mail)

Copy forwarded to the Sr. Law Officer, L-II/Legal Consultant, SPC Board, Odisha, Bhubaneswar for kind information and necessary action.

Regional Officer

T.C

To,  
The Regional Officer  
State Pollution Control Board, Odisha  
Plot No-1602, Ganeswarpur  
Balasore – 756019

Date: 06.03.2026

**Subject:** Request for restoration of Consent to Operate (CTO) and withdrawal of closure order after compliance of pollution control measures – M/s Akhandaleswar Stone Crusher, Balasore.

**Reference:**

1. Inspection conducted by SPCB officials on 23.02.2026
2. Test Report No. 41/AA/25-26 dated 24.02.2026
3. Earlier compliance submitted against show-cause notice
4. SPCB, Balasore Order No. 771/CON-687 dated 27.02.2026 (Regarding revocation of CTO cum closure direction issued under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 and relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974)

Respected Sir,

I, Adikanda Biswal, Proprietor of M/s Akhandaleswar Stone Crusher, situated at Malyani, Kharadihha, Nilgiri, Balasore, most respectfully submit the following for your kind consideration.

During the inspection conducted by officials of the Odisha State Pollution Control Board on 23.02.2026, ambient air monitoring was carried out near the crusher unit and the laboratory report indicated that SPM levels at certain monitoring points were found above the prescribed limit.

Immediately after receiving the direction I have STOP crusher operation from 27<sup>th</sup> Feb, 2026 onwards and observation a detailed internal inspection of the crusher unit and the pollution control system was carried out. During this inspection it was found that one of the water sprinkler nozzles in the dust suppression system had been temporarily damaged, which resulted in inadequate water spraying during the monitoring period.

The said technical defect has been immediately rectified, and the damaged nozzle has been replaced. The complete dust suppression system including water sprinklers, spray arrangements and water supply system is now functioning effectively.

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At present the unit has equip & ensured the following pollution control measures:

- Continuous water sprinkling at **jaw crusher, cone crusher and screening units**
- Water spraying along **conveyor belts and material transfer points**
- Regular sprinkling on **internal roads and loading areas**
- Maintenance of **green belt, wind-break wall and dust suppression measures around the unit**
- Regular inspection and maintenance of **pollution control measures as per Board directions**

It is further submitted that the crusher unit is operating primarily for supply of **aggregates for railway infrastructure work**, particularly for the **third line railway project between Narayangarh and Bhadrak under South Eastern Railway**. The materials crushed are utilized only for the said infrastructure work and **no private supply has been made during the last 12 months**. The unit is exclusively supplying **ballast and other aggregates for railway projects**.

The crusher was commissioned after obtaining necessary permissions and **Consent to Operate (CTO) from the Odisha State Pollution Control Board**, and the unit has always remained committed to complying with all environmental norms and statutory requirements.

The exceedance observed during monitoring occurred **only due to a temporary mechanical fault**, which has already been rectified immediately after detection.

Further, I would like to inform your good office that **additional up-gradation work is being carried out in the crusher unit this week** to further strengthen pollution control systems. The following additional measures have been undertaken:

1. Installation of **Monobloc pump for high-pressure water spray system** to suppress dust
2. Installation of **GI shed in the Jaw crusher section**
3. Installation of **GI shed in the screening section**
4. Installation of **wind-break green net in the south-east direction**
5. Construction of **chutes in all conveyor systems** to reduce dust dispersion
6. Proper utilization of **crusher dust and rejects in railway works**, where crusher dust is used in blanketing along with 10 mm & 20 mm aggregates, and rejects/soil are used in backfilling, sub-grade filling and quarry road construction. Thus, all materials generated in the crusher unit are effectively utilized.
7. Engagement of **additional labourers for regular cleaning and maintenance of the premises**.

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view of the above facts and the ~~complete~~ rectification and strengthening of pollution control system, it is most humbly prayed that your good office may kindly:

1. Consider the compliance submitted by the unit.
2. Requesting Conduct fresh inspection or monitoring if deemed necessary.
3. Withdraw the closure direction issued against the unit.
4. Restore the Consent to Operate (CTO) of M/s Akhandaleswar Stone Crusher so that the unit may resume operations.

The unit assures the Board of its full cooperation and strict compliance with all environmental regulations in future.

We therefore request your kind consideration and favourable order.

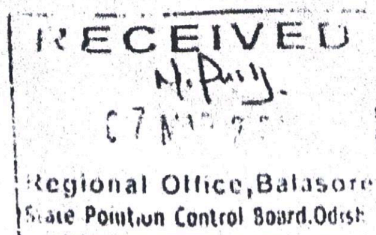
Yours faithfully

Adikanda Biswal

06.03.2026

Adikanda Biswal  
Proprietor  
M/s Akhandaleswar Stone Crusher  
Malyani, Kharadihha  
Nilgiri, Balasore - 756041  
Odisha

- Copy to:
1. The Honounable M.P. Sin, Balasore.
  2. The collector & District Magistrate, Balasore.
  3. The Superintendent of Police, Balasore
  4. CEO-TPNODC Corporate Office, Balasore.
  5. Shivam-BDPL (JV), Srikant Das, Balasore.



T.C